

**FORMAT OF DECLARATION OF ASSETS OF HON'BLE MR. JUSTICE  
M.M.S.BEDI  
HIS SPOUSE AND HIS DEPENDANTS**

	<b>All immovable properties held individually or jointly</b>	<b>Description &amp; Location</b>	<b>Remarks if any/ Year of acquisition.</b>
1.1	<b>SELF</b>		
1.	Flat No.217, Sector 49-A, Chandigarh in Punjab and Haryana Advocates Society.	Four bedroom flat.	Year 1994 allotment by society.
2.	H.No. 2152, Sector 44-C, Chandigarh.	8 marlas	Year 2000. Joint (in the name of mother)
3.	Co-owner of small pieces of land.	1/3 <sup>rd</sup> share in Village Salempur, Tehsil Garhshankar measuring 7 marlas 1 sarshai <b>and</b> village Balron, Tehsil Garhshankar measuring 7 marlas 3 sarshai.	Ancestral.
4.	Owner of one share in New Punjab Judicial Officers Co-operative House Building Society, Limited, Mohali. Being share holder of Co-operative Society.	Approximately 500 Sq. yards of plot for which payment of Rs.15 lacs (loan of sum of Rs.11 lacs has been obtained from Punjab National Bank, Sector 33, Chandigarh, a sum of Rs.4 lac has been withdrawn from G.P.F. Account and another sum of Rs. 3.50 lacs has been paid out of saving bank account by crossed cheque) has been made.	Allotment and possession expected.
1.2	<b>SPOUSE</b>		
1.	Mrs. Veeran Bedi has been allotted one bed room flat.	Flat No.250/1, Sector 55, Chandigarh on lease hold	Individual.

		basis by draw of lots. <i>by CHB</i>	
2.	One Plot.	Measuring 250 sq. yards E-247, has also been allotted to her in a draw of lots by Oamex at Patiala.	Possession has not been delivered.
1.3	<b>DEPENDENTS</b>	NIL	NIL
<b>2.</b>	<b>DETAILS OF MOTOR VEHICLES:</b>		
2.1	<b>SELF ZEN</b>	Make/Year 1997	Old Approx. value Rs.50000/-
2.2	<b>SPOUSE LANCER</b>	Make/ Year 1998	Old Approx Value Rs.60000/-.
2.3	<b>DEPENDENTS</b>	NIL	NIL
<b>3.</b>	<b>Ornaments &amp; precious stones:</b>	<b>WEIGHT</b>	<b>REMARKS</b>
3.1	<b>SELF:</b> 1. Gold Ring 2. Gold Kara		
3.2	<b>SPOUSE:</b> Ornaments One diamond set.	60 tolas gold	
3.3	<b>DEPENDENTS:</b> <b>DAUGHTER: GOLD</b> Small Diamond Bracelet and Set.	10 tolas gold.	
<b>4.</b>	<b>GOLD AND SILVER ARTICLES.</b>		
4.1	<b>SELF:</b>	NIL	NIL
4.2	<b>SPOUSE:</b>	NIL	NIL
4.3	<b>DEPENDENTS:</b>	NIL	NIL

<b>5.</b>	<b>BANK DEPOSITS, SHARES/ DEBENTURES/ MUTUAL FUNDS, CASH ETC.</b>		
5.1	<b>SELF:</b> Approximately Rs.5/6 lacs	Saving Bank account.	
	2. Rs. Approx. Rs.10 lacs	GPF Account	
	Approximately 290 Shares	Reliance Industries, Reliance Capital, Reliance Communications, Reliance Energy and Reliance Infrastructure.	
5.2	<b>SPOUSE:</b> Approximately Rs.3 lacs	Saving Bank Account and cash.	
5.3	<b>DAUGHTER:</b> Approx. Rs.1 lacs	Saving Bank Account and cash.	
	<b>SON:</b> Approx.Rs.1 lac.	Saving Bank Account and cash.	
<b>6.</b>	<b>HEIRLOOMS AND OTHER VALUABLES, IF ANY</b>		
6.1	<b>SELF:</b>	NIL	NIL
6.2	<b>SPOUSE:</b> Rani Haar	15 tolas	Ancestral
6.3	<b>DEPENDENTS:</b>	NIL	NIL
<b>7.</b>	<b>LIABILITIES, IF ANY:</b>		
7.1	<b>SELF:</b>	Approx. Rs.11 lacs loan to be paid to the Punjab National Bank, Sector 33, Chandgiarh. Another sum of Aprox. Rs.10 lacs to be paid to Punjab Judicial Officers Coop. society.	
7.2	<b>SPOUSE:</b>	Approx. Rs.6 lacs to be paid to Oamex Patiala.	
7.3	<b>DEPENDENTS</b>	NIL	NIL

Place:- Chandigarh  
Date:- 30-03-2010

sd/-  
(Signature of the Hon'ble Judge)